

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 49/09 scheduled to be held on 03.03.2009 but actually held on 05.03.2009.

The Meeting No. 49/09 of Norms Committee-II was held on 03.03.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
		M/o Steel
4.	Shri A. K. Mishra, Asst IA	
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

2	Case No.:10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840	

		20.11.2007	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 28.04.2009.		

3	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

4	Case No.:56/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM09/	RLA File :04/24/040/00406/AM08/	Lic.No/Date:0410094748 25.03.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

5	Case No.:57/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00225/AM09/	RLA File :04/24/040/00407/AM08/	Lic.No/Date:0410094742 25.03.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.0 The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 28.04.2009.			

6	Case No.:7/19/81-ALC2/2008	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM09/	RLA File :03/95/040/00192/AM09/	Lic.No/Date:0310473933 10.06.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Norms Committee, after deliberating upon the case, decided to			

ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(41)/2008-IPHW dated 02.02.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

7	Case No.: 6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the reply received from the firm to DC(SSl) for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

8	Case No.: 7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the reply received from the firm to DC(SSl) for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

9	Case No.: 5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

10	Case No.: 4/13/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00157/AM09/	RLA File :03/95/040/00138/AM09/	Lic.No/Date:0310475240 18.06.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP			

present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at Sl.No.1 i.e. Continuous Cast Copper Rod may be allowed as 1045.425 MT inclusive of 0.5% wastage as applied for by them..
2. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as 9.42 MT.
3. Quantity of import item at Sl.No.3 ie. XLPE Insulation Compound may be allowed as applied for i.e. 32.871 MT.
4. Quantity of import item at Sl.No.4 i.e. Copper Tape may be allowed as 3.343 MT inclusive of 0.5% wastage as applied for.

R/A may take suitable consequential action accordingly.

11	Case No.:6/13/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM09/	RLA File :11/24/040/00004/AM08/	Lic.No/Date:1110017576 18.06.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

12	Case No.:12/13/81-ALC2/2008	Party Name:FELSOMAT INDIA PVT.LTD,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM09/	RLA File :07/24/040/00126/AM09/	Lic.No/Date:0710058028 20.06.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

13	Case No.:15/13/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00168/AM09/	RLA File :31/24/040/00075/AM09/	Lic.No/Date:3110034115 20.06.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the comments from Chemical Division of DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 14.04.2009.

14	Case No.: 68/15/81-ALC2/2008	Party Name:NILMAC PACKAGING INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM09/	RLA File :03/95/040/00162/AM09/	Lic.No/Date:0310477071 02.07.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of export product may also be specified as 3318307 nos. 2. Quantity of import item may be allowed as 17.194 MT inclusive of 2% wastage after taking recovery from scrap. R/A may take suitable consequential action accordingly.			

15	Case No.: 1/42/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00635/AM09/	RLA File :03/95/040/00289/AM09/	Lic.No/Date:0310478443 11.07.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 28.04.2009.			

16	Case No.: 12/19/81-ALC2/2008	Party Name:SHEZAR TECHNOLOGIES PVT. LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM09/	RLA File :03/95/040/00349/AM09/	Lic.No/Date:0310479365 18.07.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

17	Case No.:16/19/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00301/AM09/	RLA File :07/24/040/00212/AM09/	Lic.No/Date:0710058728 25.07.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the application of the firm to DOT for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

18	Case No.:18/19/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00303/AM09/	RLA File :07/24/040/00134/AM09/	Lic.No/Date:0710058730 25.07.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue D.O. reminder RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

19	Case No.:22/19/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM09/	RLA File :03/95/040/00086/AM09/	Lic.No/Date:0310480541 29.07.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at Sl.No.1 may be allowed as 1.655 MT inclusive of 4 % wastage as applied for by them.. 2. Quantity of import item at Sl.No.2 may be allowed as 6.418 MT inclusive of 1 % wastage. 3. Quantities of import items from Sl.No. 3 to 10 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

20	Case No.:24/19/81-ALC2/2008	Party Name:DURLUM INDIA PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00309/AM09/	RLA File :05/24/040/00289/AM09/	Lic.No/Date:0510224603 29.07.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			
21	Case No.:1/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00312/AM09/	RLA File :09/24/040/00610/AM08/	Lic.No/Date:0910034907 04.08.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "56 KRH 180 P" may be suffixed with the description of export product. 2. Net weight of export product may be specified as 18280 kgs. 3. After taking clue from SIONs at S.No. C-2011 and C-1058, quantities of import items may be allowed as under: a) Quantities of import items as S.Nos. 1, 2 & 3 may be allowed as 2354.1 Kgs., 93.4 kgs. & 1258.9 Kgs. respectively inclusive of 2% wastage. b) Quantity of import item as S.No. 4 may be allowed as applied for i.e. 1821.56 Kgs. inclusive of 4% wastage c) Quantities of import items as S.Nos. 5, 6 & 7 may be allowed as 3301.6 Kgs., 146.8 kgs. & 496 Kgs. respectively inclusive of 2% wastage. d) Quantities of import item as S.Nos. 8 & 13 may be allowed as applied for i.e. 1886.98 kgs. & 2180.5 Kgs. respectively inclusive of 4% wastage. e) Quantities of import items as S.Nos. 9, 10 & 11 may be allowed as applied for i.e. 2968.85 sq.mtrs.each inclusive of 4% wastage. f) Quantity of import items at S.Nos. 12 & 14 to 16 may be allowed on net to net basis. g) Import of components may be allowed with accountability clause. R/A may take suitable consequential action accordingly.			
22	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply of the firm is only for S. No.			

4 & 5 of the SDF and rest of the information is still awaited. The firm may be requested to provide the rest of the information except S. No. 4 & 5 of the SDF. The case stands deferred and to be relisted on 28.04.2009.

23	Case No.:10/21/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM09/	RLA File :07/24/040/00210/AM09/	Lic.No/Date:0710058937 07.08.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weights of export products at Sl. Nos 1, 2 & 3 may be specified as 62139 Kgs., 2446 Kgs & 3307 Kgs respectively. 2. Quantity of import item may be allowed as 69394 Kgs. inclusive of 2.2 % wastage after 2/3rd recovery from scrap. R/A may take suitable consequential action accordingly.			

24	Case No.:9/21/81-ALC2/2008	Party Name:ITW INDIA LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00320/AM09/	RLA File :09/24/040/00096/AM09/	Lic.No/Date:0910034958 07.08.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

25	Case No.:12/21/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00323/AM09/	RLA File :31/24/040/00129/AM09/	Lic.No/Date:3110034801 08.08.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the comments from Chemical Division of DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 14.04.2009.			

26	Case No.:13/21/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00324/AM09/	RLA File :07/24/040/00187/AM09/	Lic.No/Date:0710058952 08.08.2008	Defer Date:03.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

27	Case No.:14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 28.04.2009.			

28	Case No.:15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 28.04.2009.			

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Case No.: 21/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status: Deffered and Re-indexed
HQ File :01/81/050/00332/AM09/	RLA File :09/24/040/00181/AM09/	Lic.No/Date:0910035080 14.08.2008	Defer Date:03.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of export products alongwith their net export weights may be specified as under:

Nickel Cadmium Batteries (Sintered Plastic Bonded)		
84 KRH 100 P	164 nos.	69.864 MT
48 KRX 145 P	18 nos.	7.002 MT
76 KRM 250 P	2 nos.	2.084 MT

Total:	184 nos.	78.95 MT
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2. After taking clue from SIONs at S.No. C-2011 and C-1058, quantities of import items may be allowed as under:

- i) Quantities of import items as S.Nos. 1, 2 & 3 may be allowed as 8826.6 Kgs., 192.714 kgs. & 4903.7 Kgs. respectively inclusive of 2% wastage.
- ii) Quantity of import item as S.No. 4 may be allowed as applied for i.e. 6733.12 Kgs. inclusive of 4% wastage
- iii) Quantities of import items as S.Nos. 5, 6 & 7 may be allowed as 13770.8 Kgs., 539.7 kgs. & 1863.4 Kgs. respectively inclusive of 2% wastage.
- iv) Quantity of import item as S.No. 8 may be allowed as applied for i.e. 16070.9 kgs. inclusive of 4% wastage.
- v) Quantities of import items as S.Nos. 9, 10 & 11 may be allowed as applied for i.e. 10999.6 sq.mtrs. each inclusive of 4% wastage.
- vi) Quantities of import items at S.Nos. 12, 15 & 16 may be allowed on net to net basis.
- vii) Import item at S.No.16 to be supplied with export product.
- viii) Quantity of import item at S.No.13 may be allowed as 15599 Kgs. inclusive of 4% wastage.
- ix) Quantity of import item at S.No.14 may be allowed as 77.1 Kgs. inclusive of 2% wastage
- x) Import of components may be allowed with accountability clause.

R/A may take suitable consequential action accordingly.

30	Case No.:19/23/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00353/AM09/	RLA File :05/24/040/00348/AM09/	Lic.No/Date:0510226314 27.08.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-03/2009-IP dated 03.02.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

31	Case No.:34/23/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00368/AM09/	RLA File :03/95/040/00500/AM09/	Lic.No/Date:0310484561 29.08.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 28.04.2009.			

32	Case No.:2/25/81-ALC2/2008	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00370/AM09/	RLA File :07/24/040/00258/AM09/	Lic.No/Date:0710059498 01.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

33	Case No.:3/25/81-ALC2/2008	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00371/AM09/	RLA File :09/24/040/00229/AM09/	Lic.No/Date:0910035204 02.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The quantity of export item may be indicated as 1000 Kg. 2. Quantity of import item may be reduced to 1010 Kg. inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

34	Case No.:5/25/81-ALC2/2008	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00373/AM09/	RLA File :07/24/040/00296/AM09/	Lic.No/Date:0710059579 04.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 28.04.2009.			

35	Case No.:7/25/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00375/AM09/	RLA File :07/24/040/00308/AM09/	Lic.No/Date:0710059594 08.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.

36	Case No.:8/25/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00376/AM09/	RLA File :07/24/040/00313/AM09/	Lic.No/Date:0710059597 08.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

37	Case No.:9/25/81-ALC2/2008	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00377/AM09/	RLA File :07/24/040/00305/AM09/	Lic.No/Date:0710059600 08.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

38	Case No.:10/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00378/AM09/	RLA File :31/24/040/00114/AM09/	Lic.No/Date:3110035315 09.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the information furnished by the firm pertains to some other licence. Hence decided to request the firm to furnish the information as called for in reference to the above mentioned licence. The case stands deferred and to be relisted on 28.04.2009.			

39	Case No.:11/25/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM09/	RLA File :31/24/040/00158/AM09/	Lic.No/Date:3110035325 09.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

40	Case No.:12/25/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND	Meet No/Date:49/81-ALC2/2008	Status:Deffered
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	SWITCHGEAR PVT.LTD.	03.03.2009	and Re-indexed
HQ File :01/81/050/00380/AM09/	RLA File :05/24/040/00387/AM09/	Lic.No/Date:0510227339 11.09.2008	Defer Date:03.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

41	Case No.:13/25/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00381/AM09/	RLA File :07/24/040/00307/AM09/	Lic.No/Date:0710059704 11.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

42	Case No.:14/25/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00382/AM09/	RLA File :03/95/040/00454/AM09/	Lic.No/Date:0310486098 11.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 28.04.2009.			

43	Case No.:1/27/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00383/AM09/	RLA File :32/24/040/00027/AM09/	Lic.No/Date:3210038767 15.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

44	Case No.:3/27/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00385/AM09/	RLA File :07/24/040/00298/AM09/	Lic.No/Date:0710059791 15.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

- a. Quantity of import item may be allowed as 9674 Kgs. inclusive of 51 % wastage after 1/3rd recovery from scrap.

R/A may take suitable consequential action accordingly.

45	Case No.:4/27/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00386/AM09/	RLA File :07/24/040/00299/AM09/	Lic.No/Date:0710059792 15.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at Sl. No. 1 may be allowed as 1492 Kgs. inclusive of 22.3% wastage after 2/3rd recovery from scrap. 2. Quantity of import item at Sl. No. 2 may be allowed as 85.44 Kgs. inclusive of 25.7% wastage after 2/3rd recovery from scrap. R/A may take suitable consequential action accordingly.			

46	Case No.:6/27/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00388/AM09/	RLA File :07/24/040/00311/AM09/	Lic.No/Date:0710059816 15.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the D/L issued to the firm was received back undelivered and decided to send the D/L to RA for further delivery to the firm. The case stands deferred and to be relisted on 28.04.2009.			

47	Case No.:7/27/81-ALC2/2008	Party Name:R.K.POLYMERS	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00389/AM09/	RLA File :13/24/040/00009/AM09/	Lic.No/Date:1310026943	Defer

		16.09.2008	Date:03.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

48	Case No.:8/27/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00390/AM09/	RLA File :09/24/040/00238/AM09/	Lic.No/Date:0910035321 18.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

49	Case No.:15/27/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00397/AM09/	RLA File :09/24/040/00231/AM09/	Lic.No/Date:0910035353 22.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to handover a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

50	Case No.:16/27/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00398/AM09/	RLA File :09/24/040/00230/AM09/	Lic.No/Date:0910035354 22.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

51	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 49/81 actually held on 05.03.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009: -

1. Information in respect of item at S.No. 4, 5, 9 and 11 of Standard Deficiency Format.

52	Case No.:18/27/81-ALC2/2008	Party Name:GLASTRONIX	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00400/AM09/	RLA File :07/24/040/00326/AM09/	Lic.No/Date:0710060024 22.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “ Size 36 inches x 26 inches “ may be suffixed with the description of export product. 2. Net weight of export product may be specified as 2849.7 Kgs. 3. Quantity of import item at S.No.1 may be allowed as 2120 nos. (1780.8 Kgs.) on net to net basis. 4. Quantity of import item at S.No.2 may be allowed as 22260 foot inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

53	Case No.:19/27/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00401/AM09/	RLA File :03/94/040/00531/AM09/	Lic.No/Date:0310487640 24.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the reply received from the firm to DIPP for examination and comments. The case stands deferred and to be re-listed on 28.04.2009.			

54	Case No.:22/27/81-ALC2/2008	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00404/AM09/	RLA File :07/24/040/00333/AM09/	Lic.No/Date:0710060092 24.09.2008	Defer Date:03.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.

55	Case No.: 32/27/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00414/AM09/	RLA File :05/24/040/00391/AM09/	Lic.No/Date:0510228177 24.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(64)/2008-IPHW dated 07.01.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

56	Case No.: 34/27/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00416/AM09/	RLA File :11/24/040/00016/AM09/	Lic.No/Date:1110018566 26.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(7)/09/TSW/B/54 dated 30.01.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

57	Case No.: 35/27/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM09/	RLA File :11/24/040/00015/AM09/	Lic.No/Date:1110018567 26.09.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(7)/09/TSW/B/55 dated 30.01.2009. (copy enclosed).			

R/A may take suitable consequential action accordingly.

58	Case No.:2/42/81-ALC2/2008	Party Name:SICAME INDIA CONNECTORS P LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00636/AM09/	RLA File :04/24/040/00175/AM09/	Lic.No/Date:0410099574 29.10.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of export products at S.Nos. 1, 2 & 3 may be specified as 357 Kgs., 1056 Kgs. & 948 Kgs. respectively (Total net export weight 2361 Kgs.). 2. Quantity of import item may be allowed as applied for i.e 2475 Kgs. inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

59	Case No.:2/34/81-ALC2/2008	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00499/AM09/	RLA File :07/24/040/00419/AM09/	Lic.No/Date:0710060837 03.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009: - 1. Information in respect of item at S.No. 4, 5(with cost of indigenous inputs), 8, 9 and 11 of Standard Deficiency Format.			

60	Case No.:4/34/81-ALC2/2008	Party Name:KING METAL WORKS	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00501/AM09/	RLA File :03/94/040/00646/AM09/	Lic.No/Date:0310492687 03.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 49/81 actually held on 05.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009: -

1. Size-wise quantities of Pizza Screens in numbers alongwith their net weights.
2. Size of import item at S.No.2.

61	Case No.:5/34/81-ALC2/2008	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00502/AM09/	RLA File :03/94/040/00758/AM09/	Lic.No/Date:0310492877 04.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be re-listed on 28.04.2009.			

62	Case No.:14/34/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00511/AM09/	RLA File :61/24/040/00044/AM09/	Lic.No/Date:6110000235 05.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

63	Case No.:15/34/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00512/AM09/	RLA File :61/24/040/00046/AM09/	Lic.No/Date:6110000236 05.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

64	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 28.04.2009.			

65	Case No.:11/34/81-ALC2/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00508/AM09/	RLA File :10/24/040/00094/AM09/	Lic.No/Date:1010031513 07.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of DHL. The case stands deferred and to be re-listed on 28.04.2009.			

66	Case No.:12/34/81-ALC2/2008	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00509/AM09/	RLA File :05/24/040/00484/AM09/	Lic.No/Date:0510230494 07.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

67	Case No.:16/34/81-ALC2/2008	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00513/AM09/	RLA File :11/24/040/00032/AM09/	Lic.No/Date:1110018907 07.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.			

68	Case No.:17/34/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00514/AM09/	RLA File :07/24/040/00437/AM09/	Lic.No/Date:0710060971 07.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the comments from Chemical Division of DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 14.04.2009.

69	Case No.:18/34/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00515/AM09/	RLA File :06/21/040/00063/AM09/	Lic.No/Date:0610014562 10.11.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

70	Case No.:3/42/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00637/AM09/	RLA File :03/95/040/00440/AM09/	Lic.No/Date:0310499283 22.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “ 3C x 240 Sq.mm” may be added with the description of export product. 2. Quantity of import item at Sl.No.2 may be allowed as 0.063 MT inclusive of 4 % wastage as applied for by the firm. 3. Quantities of import items at Sl.Nos 1, 3 & 4 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

71	Case No.:11/42/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00645/AM09/	RLA File :07/21/040/00981/AM09/	Lic.No/Date:0710061946 24.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The firm informed that the licence has been issued on net-to-net basis. Hence decided to close the case on the part of NC. RA may be informed accordingly.			

72	Case No.:12/42/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00646/AM09/	RLA File :04/24/040/00230/AM09/	Lic.No/Date:0410101164 23.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

73	Case No.:4/42/81-ALC2/2008	Party Name:METAL LINK ALLOYS LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00638/AM09/	RLA File :03/95/040/00796/AM09/	Lic.No/Date:0310499539 23.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that RA has issued the licence on repeat basis. Hence decided to close the case on the part of NC.			

74	Case No.:5/42/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00639/AM09/	RLA File :31/24/040/00235/AM09/	Lic.No/Date:3110036602 23.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

75	Case No.:10/42/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00644/AM09/	RLA File :07/21/040/00974/AM09/	Lic.No/Date:0710061940 23.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The firm informed that the licence has been issued on net-to-net basis. Hence decided to close the case on the part of NC. RA may be informed accordingly.			

76	Case No.:7/42/81-ALC2/2008	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00641/AM09/	RLA File :02/24/040/00234/AM09/	Lic.No/Date:0210121513 24.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net-to-net basis. R/A may take suitable consequential action accordingly.			

77	Case No.:8/42/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM09/	RLA File :06/24/040/00051/AM09/	Lic.No/Date:0610014848 24.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee decided to refer a copy of the application of the firm to MIT for examination and comments. The case stands deferred and to be re-listed on 14.04.2009.			

78	Case No.:9/42/81-ALC2/2008	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00643/AM09/	RLA File :34/24/040/00178/AM09/	Lic.No/Date:3410023051 24.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Size 30/7/2.94 mm" may be added with the description of export product at S.No.4. 2. Quantities of import items from S.Nos.1 to 4 may be allowed as 2.405 MT, 38.419 MT, 119.869 MT & 143.594 MT respectively inclusive of 1% wastage. 3. Taking clue form SION C-1394 for export product at S.No.4, quantities of import items at S.No.5, 6 & 7 may be allowed as applied for i.e 80.65 MT, 0.418 MT & 0.409 MT respectively. R/A may take suitable consequential action accordingly.			

79	Case No.:14/42/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00648/AM09/	RLA File :07/24/040/00532/AM09/	Lic.No/Date:0710062053 26.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 29483.1 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No.2 i.e. Polyesterimide Enamel may be allowed as 312.76 Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 306.806 Kgs. inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

80	Case No.:13/42/81-ALC2/2008	Party Name:SUPER SCREWS PVT.LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00647/AM09/	RLA File :05/24/040/00567/AM09/	Lic.No/Date:0510233429 29.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

81	Case No.:15/42/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00649/AM09/	RLA File :07/21/040/01037/AM09/	Lic.No/Date:0710062081 29.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

82	Case No.:16/42/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:49/81-ALC2/2008	Status:Deffered
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		03.03.2009	and Re-indexed
HQ File :01/81/050/00650/AM09/	RLA File :32/21/040/00153/AM09/	Lic.No/Date:3210039448 31.12.2008	Defer Date:03.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

83	Case No.: 17/42/81-ALC2/2008	Party Name:TESLA TRANSFORMERS LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00651/AM09/	RLA File :03/95/040/00824/AM09/	Lic.No/Date:0310500580 31.12.2008	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009: - 1. Information in respect of item at S.No. 4, 5(with cost of indigenous inputs) of Standard Deficiency Format. 2. Reason for using Silicon Oil, may also submit documentary evidence like copy of P.O. and international standard as per which this is being used and its benefits.			

84	Case No.: 18/42/81-ALC2/2008	Party Name:DETECTION INSTRUMENTS INDIA PRIVATE LTD	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00652/AM09/	RLA File :03/94/040/00890/AM09/	Lic.No/Date:0310500859 01.01.2009	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that RA has issued the licence on net to net basis. Hence decided to close the case on the part of NC.			

85	Case No.: 19/42/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00653/AM09/	RLA File :07/24/040/00544/AM09/	Lic.No/Date:0710062156 01.01.2009	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of			

application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time".

R/A may take suitable consequential action accordingly.

86	Case No.:20/42/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00654/AM09/	RLA File :07/24/040/00546/AM09/	Lic.No/Date:0710062157 01.01.2009	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

87	Case No.:21/42/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM09/	RLA File :34/24/040/00183/AM09/	Lic.No/Date:3410023112 01.01.2009	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.04.2009.			

88	Case No.:22/42/81-ALC2/2008	Party Name:KIDDE INDIA LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00656/AM09/	RLA File :03/94/040/00889/AM09/	Lic.No/Date:0310501030 02.01.2009	Defer Date:03.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminders. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case may be closed on the part of NC. "In case RA feels that case needs to be ratified by NC, they may intimate the NC in writing in 4 weeks time". R/A may take suitable consequential action accordingly.			

89	Case No.:23/42/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00657/AM09/	RLA File :05/24/040/00646/AM09/	Lic.No/Date:0510233861 02.01.2009	Defer Date:03.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 28.04.2009.				

90	Case No.:24/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00658/AM09/	RLA File :09/24/040/00252/AM09/	Lic.No/Date:0910036578 05.01.2009	Defer Date:03.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009: - 1. Information regarding import items at S.No. 5 to 8 would be required as per S.No. 4, 5, 11 & 11(a) of Standard Deficiency Format.				

91	Case No.:25/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00659/AM09/	RLA File :09/24/040/00253/AM09/	Lic.No/Date:0910036579 05.01.2009	Defer Date:03.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.04.2009: - 1. Information regarding import items at S.No. 5 to 8 would be required as per S.No. 4, 5, 11 & 11(a) of Standard Deficiency Format.				

92	Case No.:26/42/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:49/81-ALC2/2008 03.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00660/AM09/	RLA File :07/21/040/01018/AM09/	Lic.No/Date:0710062224 05.01.2009	Defer Date:03.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The firm informed that the licence has been issued on net-to-net basis. Hence decided to close the case on the part of NC. RA may be informed accordingly.

Part – A- DEFFER

S.No.81

Case No.A -14	M/s Reychem RPG Ltd..
Meeting No. 49/81	F.No.01/81/162/369/AM09/DES-II
Dated: 03-03-2009	Advance Licence No 0310359698 dt.31-01-2008
	RLA F.No.03/95/039/0004/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.

PART –AR- DEFFER

S.No.62

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No.49/81	F.No.01/81/162/851/AM06/DES-II
Dated 03-03-2009	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 28.04.2009.

S.No63

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Case No. AR 25	M/S U.M.Cables Ltd.Kolkata
Meeting No. 49/81	F.No.01/81/50/557/AM08/DES-II
Dated: 03-03-2009	Advance Licence No.0210102351 dt. 12-07-2007
	RLA F.No.02/24/40/123/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(61)/2007-IPHW dated 22.01.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.64

Case No. AR 27	M/S Suzlon Generators Pvt. Ltd., Pune
Meeting No. 49/81	F.No.01/81/50/387/AM08/DES-II
Dated: 03-03-2009	Advance Licence No.3110031266 dt. 31-10-2007
	RLA F.No. 31/24/40/244/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the recommendations of the team of technical members, who visited the factory of the firm. are still awaited and it has been decided to remind them to furnish the same. The case stands deferred and to be relisted on 14.04.2009.

S.No.65

Case No. AR 28	M/S Suzlon Generators Pvt. Ltd., Pune
Meeting No. 49/81	F.No.01/81/50/397/AM08/DES-II
Dated: 03-03-2009	Advance Licence No.3110031274 dt. 24-10-2007
	RLA F.No. 31/24/40/244/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 49/81 actually held on 05.03.2009. The committee observed that the recommendations of the team of technical members, who visited the factory of the firm are still awaited and it has been decided to remind them to furnish the same. The case stands deferred and to be relisted on 14.04.2009.
